

National Company Law Tribunal

Allahabad Bench

CP NO. 79/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.08.2017

NAME OF THE COMPANY: *Gangestic Hotel Pvt Ltd*

SECTION OF THE COMPANIES ACT: U/S *230/232 of Companies Act, 1956*

| Sl. NO. | Name | Designation | Representation | Signature |
|---------|------------------------|-----------------|---------------------------|-----------------|
| 1. | <i>Pratik J. Nagar</i> | <i>Advocate</i> | <i>Transferor Company</i> | <i>P. Nagar</i> |
| 2. | | | | |

CP NO.79/ALD/2017

Sh. Prateek J. Nagar, Advocate for the petitioner. Sh. M.K. Bagri, OL for the Central Government. The case is taken up today for pronouncement of order in the present company application filed as first stage motion petition.

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The order in detail dispensing with the convening of its meetings of shareholders, secured and unsecured creditors of the transferor company is recorded separately.

It is reported that the proposed company scheme of amalgamation on behalf of the transferee company has already been approved by the NCLT, Bombay by its order dated 20th July, 2017 passed in CSP No.434 of 2017.

In view of the such order, the present company application equally deserves to be allowed, hence the same is allowed.

The applicants company to make compliance of the direction issued in the order of this Court.

Having made compliances, the applicants are at liberty to move second motion company petition before this Bench.

The present company application to be clubbed together, with such company petition, as and when filed. For reporting compliance.

The matter be listed on 8th September, 2017

Dated:14.08.2017

Sd
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash